

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 354/97

Transfer Application No.

Date of Decision 10.10.1997

C. Narayan

Petitioner/s

Shri T. D. Ghaisas

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri S. C. Dhawan

Advocate for
the Respondents

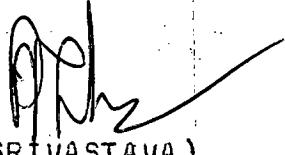
CORAM :

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman

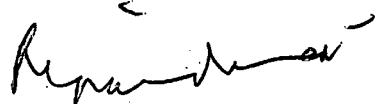
Hon'ble Shri. P.P. Srivastava, Member (A)

(1) To be referred to the Reporter or not ? *✓*

(2) Whether it needs to be circulated to other Benches of the Tribunal ? *✓*


(P.P. SRIVASTAVA)

MEMBER (A)


(R.G. VAIKYANATHA)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

DA.NO. 354/97

Friday this the 10th day of October, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri P.P.Srivastava, Member (A)

Chunnilal Narayan,
Peon of Electrical Deptt.,
Nagpur Division, Nagpur.
R/o Chinch Bhawan, Khapri P.O.,
Nagpur District, Maharashtra.

By Advocate Shri T.D.Ghaisas

... Applicant

v/s.

1. Union of India through
the General Manager,
Central Railway, Mumbai C.S.T.,
Mumbai.
2. The Divisional Personnel Officer,
(Sr.D.P.O.) Central Railway,
Nagpur.

By Advocate Shri S.C.Dhawan
C.G.S.C.

... Respondents

O R D E R

(Per: Shri Justice R.G.Vaidyanatha, VC)

Applicant has filed M.P.No.573/97 for
Condonation of delay. Learned counsel for the
respondents opposes the M.P.

2. Heard both the sides.

.. 2/-



3. The OA. is filed for setting aside the order of dismissal from service dated 31.7.1984. The OA. is filed 12 years later in 1996. There is not even an application for condonation of delay along with the OA. Subsequently, when the office pointed out that there is delay and no M.P. is filed, the applicant has filed this M.P.NO. 573/97. In our view, the inordinate delay is not explained in the M.P. The delay is of 12 years and vague allegation that the applicant is illiterate is not a sufficient reason to condone the delay. In our view, the grounds mentioned in the M.P. are not sufficient to condone such a long delay. M.P. is rejected.

4. Learned counsel for the applicant submits after that he has not been given any payment dismissal. Applicant is to make a representation to the respondents to give benefits of the service. Respondents to consider the representation and pass a speaking order according to law.

5. Both M.P. and OA. are dismissed with no costs.



(P.P. SRIVASTAVA)
MEMBER (A)



R.G. Vaidyanatha
(R.G. VAIDYANATHA)
VICE CHAIRMAN

mrj.